Annex 3
Important Domestic Regulatory Measures

### 1. Reserve Bank of India (RBI)

Date	Regulation	Rationale
December 31, 2024	Government Debt Relief Schemes (DRS):  The implementation of various forms of State Government DRS provides for waiver of debt obligations of targeted segment of borrowers against fiscal support. However, frequent announcement of such schemes may affect the credit discipline and impair future credit flow to such borrowers. The guidelines on Government Debt Relief Schemes address these concerns by laying down the prudential treatment of such exposures by REs and by also providing a model operating procedure which may be adopted while designing such relief measures so that the expectations of all stakeholders involved are aligned.	and mitigate moral hazard and prudential concerns.
February 07, 2025	Access of SEBI-registered non-bank brokers to NDS-OM: A new facility, <i>viz.</i> , 'stock broker connect' was introduced in the NDS-OM platform - an electronic trading for secondary market transactions in Government securities. Under this facility, SEBI registered stock brokers have been permitted to directly access NDS-OM on behalf of their individual constituents/ clients.	in Government securities.
February 17, 2025	Government securities transactions between a Primary Member (PM) of NDS-OM and its own Gilt Account Holder (GAH) or between two GAHs of the same PM: Matching of PM-GAH and GAH-GAH trades of the same PM on NDS-OM was permitted, along with guaranteed settlement of such trades. An option to settle reported PM-GAH and GAH-GAH trades of same PM through CCIL was also enabled.	trading and settlement norms for all transactions in G-secs.

Date	Regulation	Rationale
Pebruary 24, 2025	Review and rationalization of prudential norms  - UCBs: The Reserve Bank has reviewed the prudential norms for UCBs on credit concentration risk, exposures to sensitive sectors and provisioning for relatively riskier exposures. Key measures include revision in definition of small value loans, rationalisation of aggregate exposure limits for housing loans to individuals and a stricter limit for aggregate exposure to other real estate sector, enhanced monetary ceiling on individual housing loans for Tier-3 and Tier-4 UCBs and extension of the five year glide-path allowed to UCBs to provide for the valuation differential on the Security Receipts	Rationale  To allow greater operational flexibility to UCBs without diluting the regulatory objectives.
	held against the assets transferred by them to Asset Reconstruction Companies by additional two years.	
March 24, 2025	Master Directions – Reserve Bank of India (Priority Sector Lending – Targets and Classification) Directions, 2025: The revised guidelines on Priority Sector Lending (PSL) were issued by the Reserve Bank after a comprehensive review along with feedback from stakeholders. They include the following major changes: (i) enhancement of several loan limits, including housing loans for enhanced PSL coverage; (ii) broadening of the purposes based on which loans may be classified under 'Renewable Energy'; (iii) revision of overall PSL targets for UCBs to 60 per cent of Adjusted Net Bank Credit or Credit Equivalent of Off-Balance Sheet Exposures, whichever is higher; (iv) expansion of the list of eligible borrowers under the category of 'Weaker Sections', along with removal of the existing cap on loans by UCBs to individual women beneficiaries.	To facilitate better targeting of bank credit to the priority sectors of the economy.

Date	Regulation	Rationale
May 07, 2025	Policy Statement - Framework for Formulation of Regulations: The framework for formulation of regulations establishes a standardised, transparent process for the Reserve Bank to draft, amend, and review its regulations <sup>1</sup> . Key steps before issuance of regulations and any significant amendments include public consultation and impact analysis (to the extent feasible). The framework also includes periodic review of the regulations keeping in view the stated objectives, experience gained through surveillance and supervision, relevant orders passed by courts, global best practices or standards prescribed by international standard setting bodies, relevance in a changed environment and the scope	To ensure a transparent, consultative and standardised approach in the formulation of regulations.
May 08, 2025	for reducing redundancies.  Investments by FPIs in Corporate Debt Securities through the General Route – Relaxations: The requirement for investments by FPIs in corporate debt securities to comply with the short-term investment limit and the concentration limit was withdrawn.	
June 06, 2025	Reserve Bank of India (Lending Against Gold and Silver Collateral) Directions, 2025: As a part of moving towards a more principle-based and harmonised regulatory framework and addressing possible prudential and conduct related gaps across the REs, revised instructions on the subject were issued.	To put in place a harmonised regulatory framework for loans against gold and silver collateral applicable across REs, to provide necessary clarity on applicable guidelines and strengthen the conduct-related aspects.

For the purpose of this Framework, "Regulations" include all regulations, directions, guidelines, notifications, orders, policies, specifications, and standards as issued by the Bank in exercise of the powers conferred on it by or under the provisions of the Acts and Rules as given in its Annex.

Date	Regulation	Rationale
June 16, 2025	Master Direction – Reserve Bank of India	To calibrate the regulatory
	(Electronic Trading Platforms) Directions, 2025:	framework for ETPs based on
	The regulatory framework for Electronic Trading	changes in the market ecosystem.
	Platforms (ETPs) issued by the Reserve Bank in 2018	
	were reviewed. Regulatory treatment for single	
	dealer platforms operated by banks and standalone	
	primary dealers were notified. Eligibility criteria to	
	seek authorisation to operate ETPs and stipulations	
	relating to operating framework for authorised	
	ETPs were fine tuned.	

## 2. Securities and Exchange Board of India (SEBI)

Date	Regulation	Rationale
October 01, 2024	Review of Stress Testing Framework for Equity Derivatives Segment for determining the Corpus of Core Settlement Guarantee Fund (Core SGF): The SEBI has specified the stress testing methodologies to be adopted for determining the credit risk of a Clearing Corporations (CCs) towards its participants.	To have a more comprehensive understanding of the prevalent tail risk in the equity derivatives segment considering the changing market dynamics of the equity derivatives segment.
October 10, 2024	Change in timing for securities payout in the activity schedule for T+1 rolling settlement.	To enable payout of securities to be credited to the clients' demat account on the same settlement day instead of one working day from the receipt of pay-out from the Clearing Corporation.
November 05, 2024	Disclosure of expenses, half yearly returns, yield and 'risk-o-meter' of schemes of Mutual Funds:  Mutual Funds were advised to disclose expenses, returns during the half year and yield of direct and regular plans of mutual fund schemes separately. Further, a standardised format and colour scheme of risk-o-meter applicable for all digital and polychrome printed promotion materials/disclosures for the schemes have been specified.	To increase transparency for all regulatory disclosures.

Date	Regulation	Rationale
November 18,	Modification of Para 15 of Master Circular for	To make application of default
2024	Credit Rating Agencies (CRAs): Specific policy	recognition policy uniform
	guidance on the treatment of specified scenarios	across CRAs.
	of non-payment of debt (principal and/ or interest)	
	was provided.	
December 11,	Amendment to SEBI (Issue and Listing of Non-	To expand the scope of
2024	Convertible Securities) Regulations, 2021 (SEBI	sustainable finance in the Indian
	NCS Regulations) regarding expanding the scope	securities market,
	of Sustainable Finance Framework in the Indian	
	<b>Securities Market:</b> The issuer will be able to raise	
	funds through issuance of social bonds, sustainable	
	bonds and sustainability-linked bonds which	
	together with green debt securities will be termed	
	as Environmental, Social and Governance (ESG)	
	Debt Securities.	
January 07, 2025	Measures for Ease of Doing Business for CRAs -	To facilitate ease of doing
	Timelines.	business and bring uniformity
		in timelines related to rating
		reviews and publication of Press
		Release by CRAs.
January 17, 2025	Disclosure of Risk Adjusted Return - Information	To bring more transparency in
	Ratio (IR) <sup>2</sup> for Mutual Fund Schemes: Disclosure	disclosures made by AMCs and
	of Information Ratio by equity schemes of Mutual	aid better decision making by
	Funds has been mandated, which will represent a	investors.
	more holistic measure of a scheme's performance.	
January 17, 2025	Timeline for review of ESG rating pursuant to	To enable ESG Rating Providers
	occurrence of 'Material Events'.	(ERPs) to effectively assess the
		impact of Business Responsibility
		and Sustainability Reporting
		(BRSR) on the ESG ratings of the
		rated companies.

<sup>&</sup>lt;sup>2</sup> IR is an established financial ratio to measure the Risk Adjusted Return (RAR) of any scheme portfolio. It is often used as a measure of a portfolio manager's level of skill and ability to generate excess returns, relative to a benchmark and attempts to identify the consistency of the performance by incorporating standard deviation/ risk factor into the calculation.

Date	Regulation	Rationale
February 27, 2025	Timelines for deployment of funds collected by Asset Management Companies (AMCs) in New Fund Offer (NFO) as per asset allocation of the scheme.	To encourage AMCs to collect only as much funds in NFOs as can be deployed in a reasonable period of time and to discourage any mis-selling of NFOs of the
March 21, 2025	Alignment of interest of the Designated	mutual fund schemes.  To facilitate ease of doing
	Employees of the Asset Management Company (AMC) with the interest of the unitholders:  Amendments to SEBI (Mutual Funds) Regulations, 1996 were carried out to relax the regulatory framework with respect to the "skin in the game requirements" applicable to AMCs and their employees.	business for Mutual Funds.
March 28, 2025	Amendment to Master Circular for Real Estate Investment Trusts (REITs): Amendments include review of lock-in provisions for preferential issue of units for REITs and guidelines for follow-on offer by publicly offered REITs.	To align the quantum of units required to be locked-in under the guidelines for preferential issue of units for REITs and Infrastructure Investment Trusts (InvITs) applicable at the time of initial offer and to provide a regulatory framework for undertaking follow-on offer by a publicly offered REIT/ InvIT.

Date	Regulation	Rationale
March 28, 2025	Amendments to SEBI (Listing Obligations and	To review the corporate
	Disclosure Requirements (LODR)) Regulations,	governance norms in the SEBI's
	2015 regarding corporate norms for High Value	LODR regulations to make it
	Debt Listed Entities (HVDLEs): The revised	relevant for debt listed entities.
	framework for HVDLEs provides for the following –	
	(a) increase in threshold for identification of HVDLE	
	from ₹500 crore to ₹1000 crore; (b) introduction of	
	a separate chapter and a sunset clause for HVDLEs;	
	(c) increased flexibility on the constitution of	
	the Nomination and Remuneration Committee	
	(NRC), Risk Management Committee (RMC) and	
	Stakeholder Relationship Committee (SRC) by	
	HVDLEs; (d) inclusion of HVDLEs in computation	
	of listed entities while counting the ceiling on	
	the number of directorships, memberships or	
	chairpersonships; (e) for debt listed entities where	
	the shareholding is wholly/ substantially held by	
	one or a few related party shareholders, material	
	Related Party Transactions (RPTs) shall require No-	
	Objection Certificate (NOC) from the Debenture	
	Trustee (who, in turn, shall obtain debenture	
	holders' approval); (f) introduction of Business	
	Responsibility and Sustainability Report (BRSR) for	
	HVDLEs on a voluntary basis; and (g) relaxation to	
	entities set up under the Public-Private Partnership	
	mode from provisions relating to composition of	
	directors under the SEBI LODR Regulations akin to	
	PSUs or statutory entities.	
April 04, 2025	Recognition and Operationalisation of Past Risk	To facilitate persons regulated by
	and Return Verification Agency (PaRRVA).	SEBI to market their risk-return
		performance to investors and to
		ensure protection of interests of
		investors by ensuring access of
		investors to verified risk-return
		claims.

Date	Regulation	Rationale
April 22, 2025	Measures towards Ease of Doing Business (EoDB) and Investor Protection for Infrastructure Investment Trusts and Real Estate Investment Trusts: The SEBI, in consultation with various stakeholders, reviewed the extant regulatory provisions for various matters and based on the recommendations of the working group for Ease of Doing Business and Hybrid Securities Advisory Committee (HySAC), measures towards EoDB for	To promote ease of doing business for activities related to REITs and InvITs.
April 22, 2025	InvITs and REITs were provided.  Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2025: The amendments include the following: (a) standardising the disclosures in scheme offer document; (b) public issue process for scheme of Small and Medium Real Estate Investment Trusts (SM REITs); and (c) alignment of provisions for SM REITs vis-à-vis REITs.	To promote ease of doing business for activities related to SM REITs.
April 22, 2025	Measures towards Ease of Doing Business for ESG Rating Providers (ERPs).	To promote ease of doing business for ERPs following a subscriber-pays business model and to address the industry need for ESG rating of products/ issuers under the purview of other financial sector regulators/ authorities by specifying Activity Based Regulation for ERPs.
April 22, 2025	Change in cut-off timings to determine applicable Net Asset Value (NAV) with respect to repurchase/ redemption of units in overnight schemes of Mutual Funds.	To operationalise the upstreaming of clients' funds in the form of pledge of units of Mutual Fund Overnight Schemes, revised cut-off timings to determine applicable NAV with respect to repurchase of units in the overnight schemes have been prescribed.

# 3. Insurance Regulatory and Development Authority of India (IRDAI)

Date	Regulation	Rationale
November 26,	A pan India Quiz organized by IRDAI to promote	To raise awareness about the role
2024	Insurance Awareness: In line with the vision	of insurance in financial security
	of achieving 'Insurance for All by 2047' and to	and inclusion.
	create more awareness on insurance products, the	
	Insurance Regulatory and Development Authority	
	of India (IRDAI) organised a Pan-India insurance	
	awareness quiz – 'BimaGyaan', on MyGov platform.	
January 10, 2025	IRDAI (Regulatory Sandbox) Regulations, 2025.	To promote innovation, adaptability and operational efficiency in the insurance sector, the Regulatory Sandbox framework has been further strengthened.
January 10, 2025	IRDAI (Maintenance of Information by the	The regulation mandates
	Regulated Entities and Sharing of Information by	electronic record-keeping with
	the Authority), Regulations 2025.	robust security and privacy
		measures, requires regulated
		entities to adopt data governance
		framework and implement Board
		approved policies for record
		maintenance.
January 10, 2025	IRDAI (Insurance Advisory Committee)	To enhance operational
	(Amendment) Regulations, 2025;	flexibility, governance and
	IRDAI (Re-insurance Advisory Committee)	efficiency of conducting
	(Amendment) Regulations, 2025; and	meetings.
	IRDAI (Meetings) (Amendment) Regulations,	
	2025.	
January 30, 2025	Review of revision in premium rates under health	To direct all general and health
	insurance policies for senior citizens.	insurers to not to revise the
		premium for senior citizens
		by more than 10% per annum
		without prior consultation with
		the appropriate authority.

Date	Regulation	Rationale
March 10, 2025	Exposure to Forward Contracts in Government	To permit the insurers to
	Securities (Bond Forwards).	undertake transactions in bond
		forwards as users for hedging
		purpose subject to certain
		conditions
March 13, 2025	Identification of Domestic Systemically	To ensure continued functioning
	Important Insurers (D-SIIs): The following	of D-SIIs which are critical for
	insurers are identified as Domestic Systemically	the uninterrupted availability
	Important Insurers (D-SIIs) for FY 2024-25: (1)	of insurance services to the
	Life Insurance Corporation of India; (2) The New	national economy.
	India Assurance Company Ltd.; and (3) General	
	Insurance Corporation of India. These insurers	
	have to raise the level of Corporate Governance,	
	identify all relevant risks and promote a sound risk	
	management framework and culture. Furthermore,	
	D-SIIs are being subjected to enhanced regulatory	
	supervision.	

### 4. Pension Fund Regulatory and Development Authority (PFRDA)

Date	Regulation	Rationale
February 24,	Regarding Timely and Quality Resolution of	To advise intermediaries under
2025	Grievances received under Centralised Public	NPS to take utmost care of
	Grievance Redress and Monitoring System	grievances received at the end
	(CPGRAMS) Portal.	of intermediaries/ entities/
		Government Nodal offices and
		ensure that they are resolved
		within defined turn-around time
		with quality resolution.
March 28, 2025	Master Circular on Investment Guidelines	To stipulate the guidelines for
	for UPS/NPS/ APY Schemes- Central/ State	investment by Pension Funds in
	Government (default), Corporate CG, NPS Lite,	UPS/ NPS/ APY Schemes.
	Atal Pension Yojana and APY Fund Scheme: The	
	Master Circular, among other things, increases the	
	maximum permissible limit under equity to 25 per	
	cent from 15 per cent and permits pension funds	
	to invest up to 2 per cent of their Scheme AUM in	
	equity, in stocks beyond the Top 200 and up to Top	
	250 of the list prepared by NPS Trust.	

Date	Regulation	Rationale
March 28, 2025	Master Circular on Investment Guidelines for	To stipulate the guidelines for
	NPS Tier-I & Tier-II {Other than UPS/ Central/	investment by Pension Funds in
	State Government (default), Corporate CG, NPS	NPS Tier-I & Tier-II.
	Lite, APY}: Pension Funds have been permitted	
	to invest up to 2 per cent of their Equity Scheme	
	AUM, in stocks beyond the Top 200 and up to Top	
	250 of the list prepared by NPS Trust.	

### 5. Insolvency and Bankruptcy Board of India (IBBI)

Date	Regulation	Rationale
January 9, 2025	Circular regarding extension of time for filing Forms to monitor Liquidation and Voluntary Liquidation Processes.	To ease compliance and uphold transparency in reporting requirements under the Code.
January 28, 2025	Amendment to Insolvency Professional Agencies Regulations: The amendment extends the timeline for submitting applications for the renewal of Authorisation for Assignment (AFA) from 45 days to 90 days before the expiry of the previous AFA. It also extends the timeline for the IPA to approve or reject AFA applications from 15 days to 90 days from the date of receipt.	To improve operational efficiency in AFA compliance and processing.`
January 28, 2025	Amendment to Liquidation Process Regulations: The amendments, <i>inter alia</i> , provide for the following: (a) introduce changes to Schedule I of the liquidation regulations regarding the procedure for conduct of auction of assets, such as declaration of eligibility under Section 29A, verification of eligibility of highest bidder <i>etc.</i> ; and (b) require the liquidator to file the final report along with Form H when a scheme under Section 230 of the Companies Act, 2013, is approved by the Adjudicating Authority (AA).	To enhance the efficiency of auction process and information disclosure to the Board.
January 28, 2025	Amendment to Voluntary Liquidation Process Regulations: The amendment allows the voluntary liquidation process to be completed even in the presence of uncalled capital.	To facilitate smooth closure of voluntary liquidation process.

Date	Regulation	Rationale
January 28, 2025	Amendment to Grievance and Complaint Handling Procedure Regulations: The amendment extends the timeline for filing grievances or complaints to 30 days from the closure of the insolvency, liquidation, or bankruptcy process by the AA, Appellate Authority, or a Court.	To allow stakeholders sufficient time to raise concerns while preventing undue delays and minimizing post-closure burdens on the Insolvency Professional.
January 29, 2025	Amendment to Inspection and Investigation Regulations: The amendment introduces an explanation to the definition of "Disciplinary Committee," clarifying that "associated" refers to involvement in the conduct of investigation or inspection, consideration of the report, or issuance of a show cause notice.	To clarify the scope of involvement of whole-time members of the Board in the Disciplinary Committee in the context of matters being adjudicated by them <i>vis-à-vis</i> the investigations and inspections conducted by the Board.
January 29, 2025	Amendment to the Guidelines for Technical Standards for Information Utilities (IUs): The amendments, <i>inter alia</i> , provide for the following: (a) verification of user identity using PAN card or any other Officially Valid Document (OVD): (b) filing of information of default with the IU before filing an application under Sections 7 or 9 of the Code and issue of Record of Default thereon; and (c) expansion of terminology used for various authentication statuses for debt information within the IU along with a color-coded scheme for each term.	To enhance the accuracy and reliability of default records by strengthening user identity verification, streamlining supporting document submissions and standardizing authentication status tracking within the IU.

Date	Regulation	Rationale
February 3, 2025	Amendment to CIRP Regulations: The amendments, <i>inter alia</i> . provide for the following - (a) disclosure of corporate debtor's MSME registration status at the Expression of Interest (EOI) stage: (b) empowering the Committee of Creditors (CoC) to invite real estate land authorities to CoC meetings, in cases involving real estate companies, without voting rights: (c) submission of a report to the CoC and AA on development rights and required permissions for real estate projects within 60 days of the insolvency commencement; (d) enabling CoC to relax certain eligibility and procedural requirements for associations or groups of allottees to submit EOI in real estate insolvency cases; (e) permitting handing over possession and facilitate registration of real estate units to allottees who have performed their obligations upon approval of 66 per cent CoC votes; (f) appointment of facilitators for a sub-class within the creditors in a class and outlining their roles and responsibilities; and (g) providing for the constitution of a monitoring committee to oversee implementation of the resolution plan, and submission of quarterly reports to the AA on the status of the same.	To improve stakeholder participation, streamline real estate resolution procedures and strengthen post-approval resolution plan monitoring
February 11, 2025	Circular regarding intimation to the Board on the appointment of IPs under various Processes: The IBBI issued a circular requiring IPs to notify the Board of all their appointments as Interim Resolution Professional, Resolution Professional, Bankruptcy Trustee or Administrator across various processes under the Code - CIRP, liquidation, voluntary liquidation, personal guarantor to corporate debtor's proceedings and Financial Service Providers proceedings.	To streamline record-keeping and formalise the requirement for IPs to notify the IBBI of their appointments across various processes.

Date	Regulation	Rationale
March 17, 2025	Circular regarding disclosure of Carry Forward	To provide potential RAs with a
	Losses in the Information Memorandum (IM):	more comprehensive overview
	IBBI issued a circular directing IPs to include a	of the corporate debtor's
	dedicated section in the IM that provides detailed	financial position, enabling
	information regarding the carry forward losses of	them to develop informed and
	the corporate debtor under the Income Tax Act,	viable resolution plans while
	1961.	considering the benefits of carry
		forward losses.
March 28, 2025	Circular regarding Mandatory use of BAANKNET	To standardise asset sales,
	(formerly knowns as eBKray) Auction Platform	enhance bidder participation,
	for Liquidation Process.	and improve realisation for
		creditors.

### 6. International Financial Services Centres Authority (IFSCA)

Date	Regulation	Rationale
February 19, 2025	IFSCA (Fund Management) Regulations, 2025:	To strengthen the regulatory
	The Fund Management Regulations 2025 replace	framework for fund management
	the IFSCA (Fund Management) Regulations, 2020	within the IFSC while simplifying
	and key reforms include (a) lower investment	processes, reducing compliance
	thresholds; (b) extended PPM validity; (c) increased	costs and introducing adequate
	Fund Management Entity (FME) contributions: (d)	safeguards for investor protection.
	simplified retail FME entry: (e) optional listing for	
	retail schemes; and (f) global expansion simplified.	
February 20,	Appointment and Change of Key Managerial	To outline a clear and
2025	Personnel (KMPs) by a Fund Entity: The Authority	standardised process for the
	specified the manner and procedure to be followed	appointment and change of
	by a FME for effecting the appointment of or	KMPs of the FMEs.
	change to the KMPs after the grant of registration	
	by the Authority to the FME.	

Date	Regulation	Rationale
April 03, 2025	Circular for Revision in Reporting Formats for	To seek salient details of retail
	Fund Management Entities in IFSC.	schemes, capture granular
		information in certain areas for
		supervisory purpose, provide
		greater clarity to the FMEs
		by restructuring some of the
		tables, include guidance notes
		wherever deemed necessary and
		to align the formats with the
		recently notified IFSCA (Fund
		Management) Regulations, 2025.